

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Service Tax Appeal No. 11757 of 2016 -DB

(Arising out of OIO-VAD-EXCUS-001-COM-018-15-16 dated 15/01/2016 passed by Commissioner of Central Excise and Service Tax-VADODARA-I)

Kumar And Kumar Associates

.....Appellant

B-26, Ganganagar Society,
Opp. Yash Complex, Gotri Road,
Vadodara, Gujarat

VERSUS

C.C.E. & S.T.-Vadodara-I

....Respondent

1st Floor...Central Excise Building,
Race Course Circle,
Vadodara, Gujarat - 390007

APPEARANCE:

None appeared for the Appellant

Shri Ajay Kumar Samota, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C.L.MAHAR**

Final Order No. A/ 11777 /2023

DATE OF HEARING: 04.08.2023
DATE OF DECISION: 04.08.2023

RAMESH NAIR

The Learned Counsel submitted SVLDR-1 and SVLDR-4 Certificates whereby the case of the appellant is settled under SVLDR Scheme- 2019.

2. Considering this position, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**RAMESH NAIR
MEMBER (JUDICIAL)**

**C.L.MAHAR
MEMBER (TECHNICAL)**